

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
VIRAMAN BUILDCON AND DEVELOPERS PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Viraman Buildcon and Developers Private Limited
2.	Date of incorporation of corporate debtor	18/10/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC141842
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Business Unit No. 530, 5 th Floor, HBN Office D Mall, Plot D, District Centre, Paschim Vihar, West Delhi, New Delhi - 110087
6.	Date of closure of Insolvency Resolution Process	27.02.2023
7.	Liquidation commencement date of corporate debtor	28.02.2023 (Order communicated to the liquidator on 06.03.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Pawan Garg Reg. No. IBBI/PA-002/IP-N01011/2020-21/13267
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address: 14054, ATS One Hamlet, Sector 104, Noida - 201304, Uttar Pradesh E-mail: cspawan.garg@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 14054, ATS One Hamlet, Sector 104, Noida - 201304, Uttar Pradesh E-mail-viraman.cirp@gmail.com
11.	Last date for submission of claims	05.04.2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-VI, New Delhi has ordered the commencement of liquidation of the **Viraman Buildcon and Developers Private Limited** on 28.02.2023 (order communicated to the liquidator on 06.03.2023).

The stakeholders of **Viraman Buildcon and Developers Private Limited** are hereby called upon to submit their claims with proof on or before 05.04.2023, to the liquidator at the address mentioned at Sr. No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date 08.03.2023
Place: Noida

In the matter of Viraman Buildcon and Developers Private Limited

Pawan Garg - Liquidator
 Reg. No. IBBI/PA-002/IP-N01011/2020-21/13267
In Liquidation
 IP Registration No. IBBI/PA-002/IP-N01011/2020-21/13267